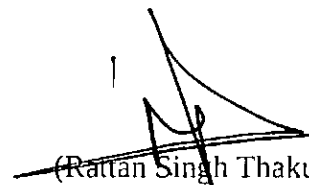


Return of Assests and Liabilities as on 31-3-2012.

1. Name of the Govt. servant : RATTAN SINGH THAKUR.  
In full (in block letters)
2. Service to which he belongs : H.P. Judicial service.
3. Total length of service upto date i.e. 31-3-2012 : 29 years, five months and 2 days.  
(i) In Non-gazetted rank : Four years, three months and two days in capacity of APP.  
(ii) In Gazetted rank : Twenty five years and two months.
4. Present post held and place of posting. : Additional District & Sessions Judge  
Sirmaur District at Nahan, H.P.
5. Total annual income from all source during the financial April, 2012. : Total around 18,09153.  
(Rs.Eighteen lacs ninety one thousand and fifty three only.) i.e.15,15,270 salary and interest on deposit + Rs.2.93,883/- interest on GPF.
6. Declaration:
- 7.

I, Rattan Singh Thakur, hereby declare that the return enclosed namely Form I to V are complete, true and correct as 31-3-2012 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provision of sub-rule(1) of Rule 18 of the Central Civil Services (Conduct) Rules, 1964.

Dated:

  
(Rattan Singh Thakur) 22-6-12 -  
Addl. District & Sessions Judge,  
Sirmaur District at Nahan, H.P.

AKLOKA  
2/07/13  
R. K. Kaur

FORM NO.1.

Statement of immoveable property on as on 31-3-2012.  
(e.g. Lands, House, Shops, Other Buildings, etc.).

Sr.No.	Description of property	Precise location (Name of District Division, Taluk and village in which the property is situated and also its distinctive number etc.)	Area of land (in case of land and buildings).	Nature of land in case of landed property.	Extent of interest	If not in own name, state in whose name held and his/her relationship, if any to the Govt. Servant.	Date of acquisition.	How acquired (whether by purchase, mortgage, lease inheritance, gift or otherwise) and name with details of persons from whom acquired (address and connection of the Govt. servant, if any, with the person/person concerned)	Value of the property.	Particulars of Sanction of prescribed authority, if any.	Total annual income from the property.	Remarks.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
(1)	One residential House and Cow-shed.	Vill. Patta P.O. Kallar, Tehsil Sadar, District Bilaspur, H.P.	About 5-6 Bishwas	Residential House.	Co-sharer to the extent of one half with brother.	In my name to the extent of half share as inherited from father after his death.	No acquisition. Inherited.	(Inheritance)	Value of residential house should be about 5-6 lacs at the time of inheritance.	N.A.	N.A.	Self has share to the extent of one half share in this immov property described.
(2)	Twenty bighas and 5 Bishwas of land.	Vill. Patta P.O. Kallar, Tehsil Sadar, District Bilaspur, H.P.	Twenty bighas and 5 Bishwas of land.	Cultivable, ghasni and on some portion there is fruit bearing orchard.	Co-sharer to the extent of one half share with brother.	-do-	Inherited. Mutation of land sanctioned on (10-1-1996) on the basis of will.	Inherited from father late Shri Tuls Ram after his death on the basis of will along with brother.	Market value of land and plants should be about 20-25 lacs at the time of inheritance.	It was case of inheritance and not acquisition.	Presently income is nil as not being properly cultivated and looked after. It could yield income depends on season.	-do-
(3)	One residential house.	Main Market Bilaspur, H.P.	Four Bishwas (154-70 Varg Meter).	Residential house	Co-sharer to the extent of one half share with brother.	-do-	Mutation sanctioned on the basis of will on (31-3-1998)	Inherited from father late Shri Tuls Ram after his death on the basis of will along with brother.	Market value of the house should be about 10 lacs.	It was case of inheritance and not acquisition.	Nil.	-do-

(Rattan Singh Thakur)  
Addl. District & Sessions Judge,  
Sirmaur District at Nahan, H.P.

Form No.2.

Statement of Liquid Assets as on 31-3-2012.

- (1) Cash and Bank balance exceeding 3 months' emoluments.  
 (2) Deposits, loans advances and investments (such as shares, securities, debentures etc.)

Sl.No.	Description	Name and Address of Company Bank, etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Government servant.	Annual Income derived	REMARKS
1.	2.	3.	4.	5.	6.	7.
(1)	Saving bank account	S.B.P. Nahan, H.P.	As on 31-3-2012 was Rs. 3,49,631/-	-	Note:- Total interest derieved from account Nos. 1 to 4 comes out Rs.67,578/- as on 31-3-2012.	Salary account & saving. 30% arrear of salary on pay revision from 1-1-2006 deposited in March, 2012.
(2)	Term deposit advice account.	-Do-	1,22,832/-		↑	Amount deposited out of receipt of arrear of allowances w.e.f. 1-11-1999 per Shetty Commission & further revision of pay w.e.f. 1-1-2006 per
					↑	Padamnabhav committee report. Arrear received from August, 2008 till date.
(3)	Term deposit Account.	-Do-	3,00,000/-		↑	-Do-
(4)	-Do-	-Do-	2,00,000/-		↑	-Do-

(Rattan Singh Thakur)  
 Addl. District & Sessions Judge,  
 Sirmour District at Nahan, H.P.

## Statement of movable property as on 31-3-2012

Description of item	Price or value at the time of acquisition and/or the total payments made upto the date of return's the case may be in case of Articles purchased on hire, purchase or installment basis.	If no in own name, name and address of person in whose name held and his relationship with the Govt. servant.	How acquired with approximate date of acquisition.	Remarks.
1	2	3	4	5
1. SBBL Gun	About Rs.2500/-	On my name	By purchase in June, 1985	
2. One T.V. Portable Set.	About Rs.2700/-	-Do-	By purchase in April, 1989	
3. Gold about 17 Tolas	About Rs.50,000/-	In possession of wife Smt. Deepika Thakur.	9 Tolas gift by my & her parents at the time of marriage in Feb. 1984 & about 8 Tolas inherited in August 2002 on the death of step mother.	
4. Silver about 20 tolas.	About Rs.4000/-	-Do-	-Do- (1)	
5. Friz.	About Rs.4000/-	-Do-	-Do- (1)	
6. Coloured T.V.	About Rs.14,200/-	Own name.	By purchase in October, 1996	Intimation given to the Hon'ble High Court of H.P.
7. Maruti Car-800	Two lacs one thousand five hundred and seventy six only.	-Do-	By purchase on 7-12-1998	Car Loan of Rs.1,32,000/- was taken from H.P. Government.
8. Window A.C.	About Rs.13,200/-	-do-	By purchase on 4-6-2010	
9. 22 Bore Revolver	About Rs. 41,000/-	-do-	By purchase on 31-3-2010	Intimation given to the Hon'ble High Court of H.P.
10. Note;- Besides this there are other normal house hold articles e.g. bed & bedding, utensil washing machines, cycle etc. acquired from time to time per needs.				

(Rattan Singh Thakur)  
Addl. District & Sessions Judge,  
Sirmaur District at Nahan, H.P.

## Statement of Provident Fund and Life Insurance Policies as on 31-3-2012.

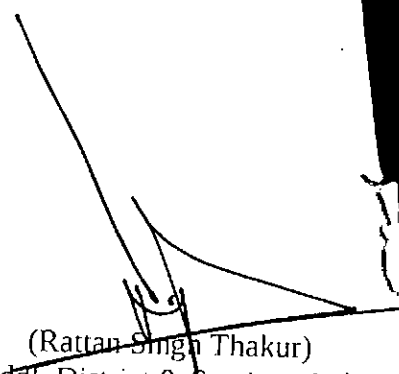
Sl.No.	Policy No.and Date of Policy.	Name of Insurance Company	Sum insured/date of maturity	Amount of annual premium.	Type of provident Funds/GPF/Account No.	Closing balance as last reported by the Audit/Accounts Officer along with date of such balance.	Contribution made subsequently	Total	Remarks (if there is dispute regarding closing balance, the figures according to the Government servant should also be mentioned in the column).
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
(1)	Policy No.150455160 D.O.C.29-2-1996 self.	L.I.C.	60,000/- date of maturity 29-2-2016	Rs.4122/-	—	—	—	—	Money back. L.I.C. Returns Rs.12,000/- after five years.
(2)	Policy No.151165549 D.O.C.28-6-2006. (wife)	L.I.C.	1,00,000/- date of maturity 28-6-2022	6797/-	—	—	—	—	Money back. L.I.C. Returns 20,000/- after five years.
(3)	152968063 Self D.O.C. 28-8-2008	L.I.C.	25000/- Date of annuity 28-8-2013.	One time investment.					(Intimation given to HHC.)
(4)	152968061 D.O.C. 28-8-2008 in the name of daughter Shikha Thakur.	-Do-	25000/- Date of annuity 28-8-2026	-Do-					(Intimation given to HHC.)
(5)	151329851 D.O.C. 12-11-2003 in the name of son Himanshu.	L.I.C.	One lac Date of maturity 12-11-2026	9657/-					
(6)	151510699 D.O.C. 23-2-2004 self.	L.I.C.	Jiwan Suraksha Pension Plan Date of maturity 23-2-2016	10,000/-					
(7)	151326348 D.O.C.18-7-2003 in the name of daughter Shikha Thakur.	L.I.C.	One lac Date of maturity 18-7-2023	7358/-					Money back. L.I.C. Returns Rs.20,000/- after five years.
(8)	15128366 D.O.C.29-8-2009 in the name of wife Deepika Thakur.	Reliance Life Insurance	After first premium policy was stopped and no further premium was paid.	—	—	—	—	—	—
(9)	151228303 D.O.C. 26-8-2009	-Do-	-Do-	—					
(10)	44035247004 D.O.C.22-2-2012 SBL Life Smart Performer.	S.B.L. Life Insurance	Date of maturity 31-8-2021.	Rs.1,00,000/-	—	—	—	—	(Intimation given to HHC.)
(11)	L&T Infrastructure bond. ENU. 006925 D.O.C.7-3-2011	Infrastructure Finance Company Ltd. Mumbai.	Lock in period till 22-3-2016.	Rs.8000/- One time investment.	—	—	—	—	—
(12)	I.D.F.C.Bond No.141270 dated 21-3-2012	20,000/- I.D.F.C. Mumbai.	By back date 21-3-2017	One time investment.	—	—	—	—	—
(13)					GPF Account No.H-Just- 1469	41,31,660/- for the year ended 2012 as on 31-3-2012.	N.A.	N.A.	—

(Rattan Singh Thakur)  
Addl. District & Sessions Judge,  
Sirmaur District at Nahan, H.P.

Form No.5.

Statement of Debts and other Liabilities as on the 31-3-2003.

Loan of Car had already discharged.

  
(Rattan Singh Thakur)  
Addl. District & Sessions Judge,  
Sirmaur District at Nahan, H.P.